

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1419
ANSWERED ON:02.12.2014
ABUSE OF OLD AGED PERSONS
Datta Shri Sankar Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any complaint from old aged persons in the country;
- (b) if so, the details thereof during each of the last three years and the current year along with the action taken thereon;
- (c) whether the Government has any provision for those old aged persons suffering from abuse, who are unable to file a complaint; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): As per information provided by National crime Records Bureau(NCRB) data on abuse of senior citizens are not maintained centrally. As per the Seventh Scheduled to the Constitution of India, "Police" and "Public Order" are State Subjects and, as such the primary responsibility of prevention detection, registration, investigation and prosecution of crime including crime against citizens lies with the States/UT Administrations. However, the Union Government attaches highest priority to matters of security of its citizens and through various schemes and advisories augments the efforts of States/UTs.

The Ministry of Home Affairs has also issued two detailed advisories dated 27.3.2008 and 30.8.2013, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers etc.

The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 which, inter-alia, makes maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case negligence by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.